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(2022) 10 OHC CK 0103 Orissa High Court

Case No: Writ Appeal No. 355 Of 2017

Mutialla Rama Krushna And

Another

APPELLANT

Vs

Additional Commissioner Of Settlement & Consolidation,

RESPONDENT

Sambalpur And Others

Date of Decision: Oct. 19, 2022

Acts Referred:

• Constitution of India, 1950 - Article 227

Hon'ble Judges: Dr. S. Muralidhar, CJ; Chittaranjan Dash, J

Bench: Division Bench

Advocate: A. Mishra, Debakanta Mohanty

Final Decision: Dismissed

Judgement

1. From the impugned order dated 31st August 2017, passed by the learned Single Judge, it is plain that what was challenged in W.P.(C) No.15042 of

2017 by the present Appellants was an order of dated 13th January 2017, passed by the Additional Commissioner, Settlement and Consolidation,

Sambalpur in Revision Case No.1485 of 2012. This was plainly an exercise of jurisdiction by the learned Single Judge under Article 227 of the

Constitution of India.

2. As is the present writ appeal is not maintainable in view of the Judgment of the Supreme Court in Life Insurance Corporation of India v.

Nandini J. Shah (2018) 15 SCC 356.

3. Leaving it open to the Appellants to seek other appropriate remedies in accordance with law the present writ appeal is dismissed...
